



सत्यमेव जयते

**UTTARAKHAND COURT NEWS**  
(A Quarterly Court Magazine)

Vol.-XIII Issue No.-IV (October to December, 2022)



**EDITORIAL BOARD**

Hon'ble Mr. Justice Sharad Kumar Sharma  
Hon'ble Mr. Justice Alok Kumar Verma

**COMPILED BY**

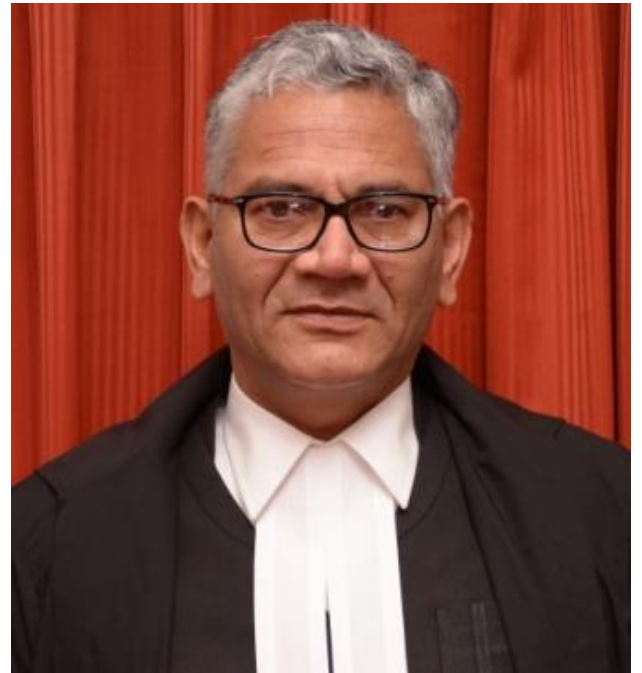
Shri Vivek Bharti Sharma, Registrar General, High Court of Uttarakhand  
Ms Neena Aggarwal, Registrar (Inspection), High Court of Uttarakhand



Hon'ble Mr. Justice Vipin Sanghi  
(Chief Justice)  
(w.e.f. 28.06.2022)



Hon'ble Mr. Justice Sanjaya Kumar Mishra



Hon'ble Mr. Justice Manoj Kumar Tiwari



Hon'ble Mr. Justice Sharad Kumar Sharma



Hon'ble Mr. Justice Ramesh Chandra Khulbe



Hon'ble Mr. Justice Ravindra Maithani



Hon'ble Mr. Justice Alok Kumar Verma

## CONTENTS

❖	Hon'ble Judges of Uttarakhand High Court	05
❖	Major Events and Initiatives at the High Court	06
❖	Programmes attended by Hon'ble Judges	07
❖	Major Activities of State Legal Services Authority (SLSA)	08-12
❖	Statistics information related to State Legal Services Authority (SLSA)	13-19
❖	Major Activities of UJALA	20-24
❖	Institution, Disposal & Pendency of cases in the High Court	25
❖	Institution, Disposal & Pendency of cases in District Courts	26
❖	Institution, Disposal & Pendency of cases in Family Courts	27
❖	Transfer of the Judicial Officers	28
❖	Notifications & Circulars	29-58
❖	Recent Judgments of the High Court of Uttarakhand with link for full Judgments	59-61

\*\*\*\*\*

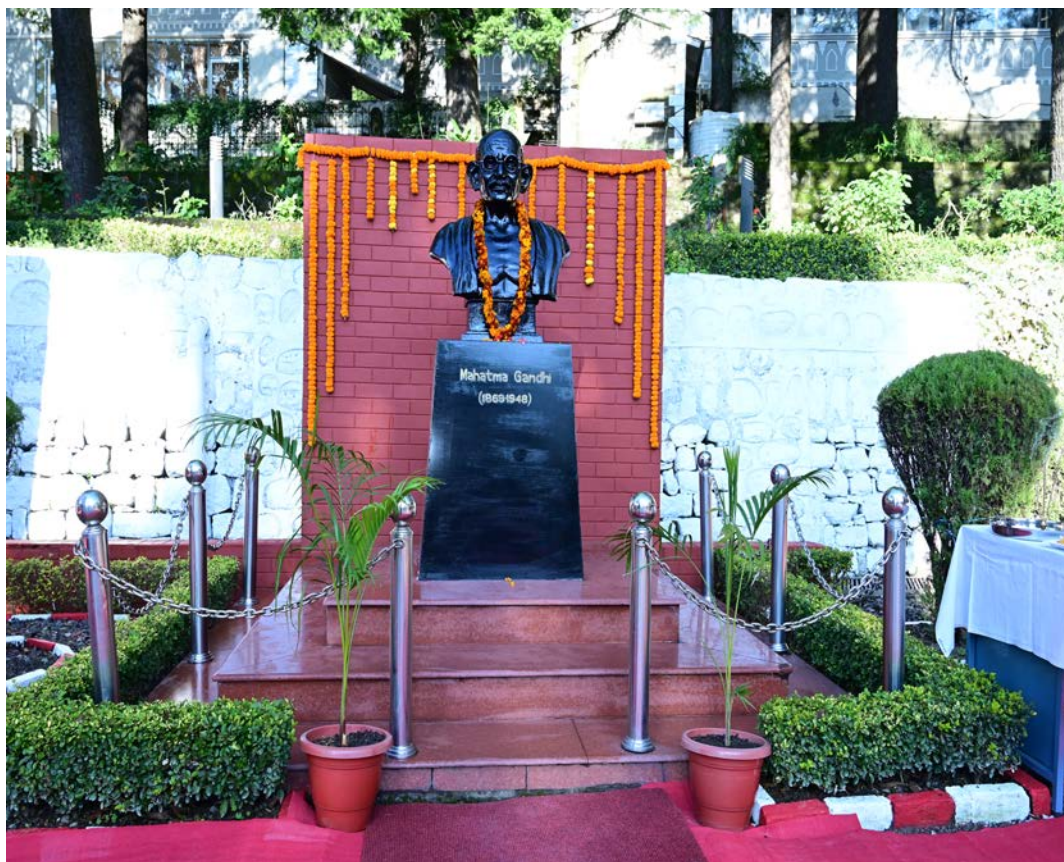
## HIGH COURT OF UTTARAKHAND

### LIST OF JUDGES (AS ON 31<sup>st</sup>, December 2022)

Sl. No.	Name of the Hon'ble Judges	Date of Appointment
1.	<b>Hon'ble Mr. Justice Vipin Sanghi (Chief Justice)</b>	<b>28.06.2022</b>
2.	<b>Hon'ble Mr. Justice Sanjaya Kumar Mishra</b>	<b>11.10.2021</b>
3.	<b>Hon'ble Mr. Justice Manoj Kumar Tiwari</b>	<b>19.05.2017</b>
4.	<b>Hon'ble Mr. Justice Sharad Kumar Sharma</b>	<b>19.05.2017</b>
5.	<b>Hon'ble Mr. Justice Ramesh Chandra Khulbe</b>	<b>03.12.2018</b>
6.	<b>Hon'ble Mr. Justice Ravindra Maithani</b>	<b>03.12.2018</b>
7.	<b>Hon'ble Mr. Justice Alok Kumar Verma</b>	<b>27.05.2019</b>

\*\*\*\*\*

## **MAJOR EVENTS & INITIATIVES** **Gandhi Jyanti Celebration: On 02<sup>nd</sup> October, 2022**



On 2nd October, 2022, Gandhi Jyanti was celebrated in the High Court premises with Great enthusiasm. On this occasion, Hon'ble Mr. Justice Manoj Kumar Tiwari along with Hon'ble Judges of High Court graced the occasion with their presence. Officers, Officials of the Registry and Advocates were also present to mark the occasion.

**PROGRAMMES ATTENDED BY HON'BLE JUDGES**

**(FROM OCTOBER 2022 TO DECEMBER 2022)**

1. Hon'ble Mr. Justice Manoj Kumar Tiwari attended the e-committee National Conference (e-committee), at National Judicial Academy, Bhopal on 06.11.2022.
2. Hon'ble Mr. Justice Alok Kumar Verma attended the National Conference on Development of Constitutional Law by the Supreme Court & High Courts at National Judicial Academy, Bhopal during the period from 12.11.2022 to 13.11.2022.
3. Hon'ble Mr. Justice Sharad Kumar Sharma attended the National workshop for High Court Justices at National Judicial Academy, Bhopal during the period from 19.11.2022 to 20.11.2022.
4. Hon'ble Mr. Justice Manoj Kumar Tiwari attended the National Workshop for High Court Justices on Commercial Laws at National Judicial Academy, Bhopal during the period from 17.12.2022 to 18.12.2022.

\*\*\*\*\*

**MAJOR ACTIVITIES OF STATE LEGAL SERVICES AUTHORITY**  
**FROM**  
**OCTOBER TO DECEMBER 2022**

➤ **CAMPAIGN ON BIODEGRADABLE & NON-BIODEGRADABLE WASTE AND PLASTIC WASTE MANAGEMENT SYSTEM:**

In compliance of the Order dated 07.07.2022 and Order dated 24.11.2022 passed by the Hon'ble High Court of Uttarakhand in WP (PIL) No. 93/2022 (Jitendera Yadav Vs. Union of India & Others) and as per the directions issued by the Hon'ble Executive Chairman, UKSLSA, Nainital with reference to the aforesaid order, different legal awareness camps were organized on different dates and places by the District Legal Services Authorities across the State of Uttarakhand during October to December, 2022.

Further, as per directions issued aforesaid orders and vide letter No. 1372 dated 23.11.2022 of this Authority, the PLVs uploaded Google Map Photos and sent complaint of the locations at E-mail ID: [solidwaste-complaint@uk.gov.in](mailto:solidwaste-complaint@uk.gov.in), where the garbage has been massed and also sent to District Magistrate, concerned authorities. The said E-mail ID: [solidwaste-complaint@uk.gov.in](mailto:solidwaste-complaint@uk.gov.in) also made popularized amongst the common mass.

By the door-to-door legal awareness & cleanliness campaign public at large were also sensitized about the Uttarakhand Plastic and other Non-Biodegradable Garbage (Regulation and Use of Disposal) Act. 2013; Plastic Waste Management Rules, 2016 with amendment Rules 2018; Environment Protection Act, Uttarakhand Panchayat Solid Waste Management Policy, 2017 and ban on single use of plastic etc.





➤ **OBSERVATION OF “CONSTITUTION DAY” ON 26.11.2022:**

As per the direction of NALSA and to commemorate the adoption of the Constitution of India, Constitution Week was celebrated throughout the State of Uttarakhand from Tehsil, District to State Level from 26<sup>th</sup> November, 2022 to 02<sup>nd</sup> December, 2022 in collaboration with all the concerned stakeholders.

Accordingly, the various activities carried out in the State of Uttarakhand during the period of **Constitution Week from 26.11.2022 to 02.12.2022.**

Certain related legal aid activities emphasizing the Constitution Day were also organized inside the jail premises, wherein, the prisoners were made aware about the Fundamental duties as envisaged in Article 51 A of the Constitution of India. By this drive, the public at large made aware about the pious role of the Constitution of India in our life, Fundamental duties as envisaged in Article 51 A of the Constitution of India and our obligatory duties as enshrined in the Constitution of India. Informative booklets based on various important legal rights and duties; Pamphlets having valuable information of Fundamental duties were also distributed.

During this campaign of Constitution Week, effective and necessary coordination were provided by the Bar Associations, Police Administration, Education Department, Medical & Health Departments, Schools & Colleges, Aaganwadi Centers and all the concerning stakeholders.

➤ **SPECIAL CAMPAIGN DURING 31.10.2022 to 13.11.2022:**

As per directions of National Legal Services Authority, special Legal Awareness Campaign was organized by all the District Legal Services Authorities, across the State of Uttarakhand. The said campaign is being carried out under **“Empowerment of Citizens through Legal Awareness and Outreach”**. Through this campaign different Legal Awareness Programmes were organized by District Legal Services Authorities in rural and urban areas of the State of Uttarakhand.

➤ **SPECIAL LEGAL AWARENESS PROGRAMME (LAP) IN TEHSILS:**

As per directions of National Legal Services Authority, special Legal Awareness Programmes was organized by all the District Legal Services Authorities, in each tehsil of the districts of Uttarakhand. The said campaign has been carried out in collaboration with National Commission for Women (NCW) during the period October to December, 2022. The aim of the said campaign drive is to spread legal awareness amongst women from remote/far-flung areas of the State. The said special Legal Awareness Programme (LAP) was organized by all the District Legal Services Authorities during the said period as directed by UKSLSA, Nainital.

➤ **CAMPAIGN UNDER JAIL SAMIKSHA DIWAS AND AQ HAMARA BHI TO HAI @75:**

In order to strengthen Jail Legal Aid Clinics established inside the jail campus and prisoners' rights, different Legal Awareness Programmes and visits were conducted during the Period October-2022 to December-2022 by the District Legal Services Authorities and by these legal awareness programme the jail inmates have been made aware about their legal rights and other relating rules and provisions.

➤ **OBSERVATION OF "HUMAN RIGHTS DAY" ON 10.12.2022 :**

Human Rights Day was celebrated by the District Legal Services Authorities throughout the State of Uttarakhand. In order to observe the occasion, the DLSAs have organized different legal awareness camps/programmes at different places within their districts on 10<sup>th</sup> December, 2022. By these programmes the attended people were sanitized that the aim of celebration of Human Rights Day is to inform that everyone is entitled to Fundamental Rights and Freedoms everywhere, as a human being – regardless of race, colour, religious, sex, language, political or other opinion, national or social origin, property, birth or other status.

**NATIONAL LOK ADALAT ORGANIZED**  
**ON 12.11.2022:**  
**AT HON'BLE HIGH COURT OF UTTARAKHAND**



**DETAILS OF DISPOSAL OF CASES IN THE NATIONAL LOK ADALAT**  
**HELD ON 12<sup>TH</sup> NOVEMBER, 2022**  
**IN THE STATE OF UTTARAKHAND**

S.N.	Name of the Courts	No. of cases referred	No. of cases settled	Settlement Amount
1	Hon'ble High Court of Uttarakhand	260	19	1,16,46,328
2	Almora	111	87	1,74,61,909
3	Bageshwar	135	100	36,97,188
4	Chamoli	74	70	1,89,11,423
5	Champawat	100	52	9,56,200
6	Dehradun	2193	2044	11,89,43,954
7	Haridwar	2110	1890	7,18,38,397
8	Nainital	1242	1000	4,12,81,708
9	Pauri Garhwal	291	284	1,21,00,280
10	Pithoragarh	135	110	1,86,53,103
11	Rudraprayag	112	110	1,00,14,700
12	Tehri Garhwal	347	271	2,08,20,262
13	Udham Singh Nagar	2479	2139	32,78,02,343
14	Uttarkashi	258	253	2,39,36,091
15	Pre-Litigation Cases	30222	21205	20,04,05,784
	<b>TOTAL:-</b>	<b>40069</b>	<b>29634</b>	<b>89,84,69,670</b>
16	Consumer Courts	141	74	60,17,216
17	Debts Recovery Tribunal, Dehradun	179	179	1,02,15,00,000
	<b>GRAND TOTAL :-</b>	<b>40389</b>	<b>29887</b>	<b>1,92,59,86,886</b>

**STATUS OF FULL TIME SECRETARIES/TLSC/PLVS/PANEL  
LAWYERS/RETAINER LAWYERS/MEDIATORS/LEGAL AID  
CLINICS/FRONT OFFICE/MEDIATION CENTERS**

**As on 31.12.2022**

NAME OF DLSA	No. of Full Time Secretary	No. of TLSCs Constituted	No. of Panel Lawyers	No. of Retainer Lawyers	No. of trained PLVs	No. of Legal Aid Clinics	No. of Front Offices	No. Mediation Centers	No. of Mediators
ALMORA	01	03	13	01	80	34	01	01	04
BAGESHWAR	01	01	09	01	51	36	01	01	02
CHAMOLI	01	05	07	01	36	09	01	01	02
CHAMPAWAT	01	01	11	01	60	17	01	01	03
DEHRADUN	01	04	49	01	59	55	01	02	15
HARIDWAR	01	02	44	01	52	34	01	03	22
NAINITAL	01	02	41	01	76	08	01	03	04
PAURI GARHWAL	01	04	26	01	43	26	01	02	05
PITHORAGARH	01	04	11	01	29	03	01	01	04
RUDRAPRAYAG	01	01	07	01	62	44	01	01	01
TEHRI GARHWAL	01	02	26	01	43	27	01	01	03
U. S. NAGAR	01	05	50	01	85	24	01	03	11
UTTARKASHI	01	02	17	01	60	19	01	01	05
HCLSC	01	-	24	01	-	-	01	01	09
<b>TOTAL</b>	<b>14</b>	<b>36</b>	<b>335</b>	<b>14</b>	<b>736</b>	<b>336</b>	<b>14</b>	<b>22</b>	<b>90</b>

**STATEMENT SHOWING THE PROGRESS OF LOK ADALATS HELD IN THE  
STATE OF UTTARAKHAND  
FROM OCTOBER 2022 TO DECEMBER 2022**

S. No.	Name of District	Total No. of Lok Adalats Held	Total No. of Cases Taken up	Total No. of Cases Disposed off	Compensation/ Settlement Amount	Realized As Fine (in Rs.)	Total No. of Persons Benefited in Lok Adalat
01	ALMORA	03	180	116	1,74,61,909	1,22,300	116
02	BAGESHWER	03	248	106	36,97,188	35,400	106
03	CHAMOLI	04	174	88	1,89,11,423	71,700	88
04	CHAMPAWAT	04	295	119	9,56,200	4,05,800	119
05	DEHRADUN	04	9654	8320	11,94,74,154	13,32,380	8320
06	HARDWAR	04	2475	2156	7,18,38,397	3,46,800	2156
07	NAINITAL	04	3511	2360	4,35,61,050	33,26,350	2360
08	PAURI GARHWAL	04	444	374	1,21,00,280	9,47,960	391
09	PITHORAGARH	03	1796	193	1,86,53,103	1,17,300	193
10	RUDRAPARYAG	03	148	129	1,00,14,700	88,000	129
11	TEHRI GARHWAL	03	591	375	2,08,20,262	4,81,000	375
12	UDHAM SINGH NAGAR	03	2740	2194	32,78,02,343	25,600	2202
13	UTTARKASHI	01	258	253	2,39,36,091	-	253
14	HCSLC, NAINITAL	01	260	19	1,16,46,328	-	19
15	UKSLSA,NTL	-	-	-	-	-	-
	<b>TOTAL :-</b>	<b>44</b>	<b>22774</b>	<b>16802</b>	<b>70,08,73,428</b>	<b>73,00,590</b>	<b>16827</b>
16.	CONSUMER COURTS	13	141	74	60,17,216	-	74
17.	DEBTS RECOVERY TRIBUNAL DEHRADUN	01	179	179	1,02,15,00,000	-	179
	<b>TOTAL</b>	<b>14</b>	<b>320</b>	<b>253</b>	<b>1,02,75,17,216</b>	<b>-</b>	<b>253</b>
	<b>GRAND TOTAL</b>	<b>58</b>	<b>23094</b>	<b>17055</b>	<b>1,72,83,90,644</b>	<b>73,00,590</b>	<b>17080</b>

**STATEMENT SHOWING THE PROGRESS OF CAMPS ORGANIZED IN  
THE STATE OF UTTARAKHAND  
FROM OCTOBER 2022 TO DECEMBER 2022**

<b>S. No.</b>	<b>Name of District</b>	<b>No. of Camps Organized</b>	<b>Total No. of Persons Benefited in Camps</b>
<b>01</b>	<b>ALMORA</b>	1234	67830
<b>02</b>	<b>BAGESHWER</b>	148	8277
<b>03</b>	<b>CHAMOLI</b>	230	315322
<b>04</b>	<b>CHAMPAWAT</b>	419	23441
<b>05</b>	<b>DEHRADUN</b>	126	10400
<b>06</b>	<b>HARDWAR</b>	139	11185
<b>07</b>	<b>NAINITAL</b>	307	23485
<b>08</b>	<b>PAURI GARHWAL</b>	159	22910
<b>09</b>	<b>PITHORAGARH</b>	178	11466
<b>10</b>	<b>RUDRAPARYAG</b>	116	10505
<b>11</b>	<b>TEHRI GARHWAL</b>	354	14134
<b>12</b>	<b>UDHAM SINGH NAGAR</b>	1802	2264342
<b>13</b>	<b>UTTARKASHI</b>	191	9813
<b>14</b>	<b>HCLSC, NAINITAL</b>	-	-
<b>15</b>	<b>UKSLSA, NAINITAL</b>	-	-
	<b>Total</b>	<b>5403</b>	<b>2793110</b>
<b>16.</b>	<b>CONSUMER COURTS</b>	-	-
<b>17.</b>	<b>DEBTS RECOVERY TRIBUNAL DEHRADUN</b>	-	-

**STATEMENT SHOWING THE PROGRESS OF LEGAL AID AND  
ADVICE/COUNSELING PROVIDED IN THE STATE OF UTTARAKHAND  
FOR THE PERIOD FROM OCTOBER 2022 TO DECEMBER 2022**

S. No.	Name of District	No. of Persons Benefited through Legal Aid & Advice	
		Legal Aid	Legal Advice/ Counseling
01	ALMORA	29	14
02	BAGESHWER	11	24
03	CHAMOLI	04	25
04	CHAMPAWAT	32	-
05	DEHRADUN	169	12
06	HARDWAR	143	-
07	NAINITAL	104	10
08	PAURI GARHWAL	22	282
09	PITHORAGARH	05	-
10	RUDRAPARYAG	12	03
11	TEHRI GARHWAL	21	10
12	UDHAM SINGH NAGAR	122	04
13	UTTARKASHI	30	-
14	HCLSC, NAINITAL	181	-
15	U.K. S.L.S.A., N.T.L.	-	36
	<b>TOTAL</b>	<b>885</b>	<b>420</b>
16.	CONSUMER COURTS	-	-
17	DEBTS RECOVERY TRIBUNAL DEHRADUN	-	-



**PROGRAMMES/ACTIVITIES INSIDE JAIL CAMPUS DURING OCTOBER, 2022 TO  
DECEMBER, 2022**

S.N.	Name of District	Lok Adalat's organized in Jails		Legal Literacy Camps organized in Jails		Legal Aid provided to under trial prisoners	Jail visit
		No. of organize Lok Adalats	No. of cases disposed off	Camps organized	Benefitted persons	Number of Benefitted under trial prisoners	Total Number Jail visit
1	ALMORA	02	02	10	1378	13	08
2	BAGESHWAR	-	-	04	357	06	05
3	CHAMOLI	01	01	06	825	-	06
4	CHAMPAWAT	-	-	07	229	20	06
5	DEHRADUN	03	64	01	500	82	11
6	HARIDWAR	04	80	13	4275	119	07
7	NAINITAL	01	11	08	1122	73	06
8	PAURI GARHWAL	-	-	02	220	06	04
9	PITHORAGARH	-	-	19	1015	04	01
10	RUDRAPRAYAG	-	-	04	297	07	01
11	TEHRI GARHWAL	-	-	09	1326	12	08
12	U.S. NAGAR	02	15	07	900	73	07
13	UTTARKASHI	-	-	06	533	21	01
14	H.C.L.S.C. NTL	-	-	-	-	99	-
	<b>TOTAL :-</b>	<b>13</b>	<b>173</b>	<b>96</b>	<b>12977</b>	<b>535</b>	<b>71</b>

**STATISTICAL INFORMATION IN RESPECT OF PERMANENT LOK ADALATS  
(Established u/s 22B of LSA Act)**

**(STATISTICAL INFORMATION FOR THE MONTH OF OCTOBER, 2022 TO DECEMBER, 2022)**

- (i) No. of PLAs existing :- 07 (Almora, Dehradun, Haridwar, Nainital, Pauri Garhwal, Tehri Garhwal and Udham Singh Nagar)
- (ii) Total No. of PLAs functioning :- 04 (Dehradun, Haridwar, Nainital and Udham Singh Nagar)

S.No	Permanent Lok Adalats	Number of Sitzings	No. of cases pending as on 30.09.2022	No. of cases received during the Period	No. of cases settled during the Period	Total Value/Amount of Settlement (₹)
1	Dehradun	53	161	56	37	51,18,941
2	Haridwar	24	60	11	02	-
3	Nainital	29	154	09	09	2,33,540
4	Udham Singh Nagar	34	153	61	55	81,49,864
	<b>Total</b>	<b>140</b>	<b>528</b>	<b>137</b>	<b>103</b>	<b>1,35,02,345</b>

**STATISTICAL INFORMATION IN RESPECT OF VICTIM COMPENSATION SCHEME U/S 357**  
**A Cr. PC**

(STATISTICAL INFORMATION FOR THE MONTH OF OCTOBER, 2022 TO DECEMBER, 2022)

No. of applications received directly by Legal Services Institutions <b>(A)</b>	No. of applications /orders marked/directed by any Court <b>(B)</b>	Total No. of applications received including Court orders <b>(A+B)</b>	No. of applications decided	No. of applications pending	Total Value/ Settlement Amount (Rs.)
55	27	82	129	197	51,20,000

**STATISTICAL INFORMATION IN RESPECT OF CASES SETTLED THROUGH MEDIATION**

(STATISTICAL INFORMATION FOR THE MONTH OF OCTOBER, 2022 TO DECEMBER, 2022)

(A)	Total Number of ADR Centres	:	04
(B)	Total No of Existing Mediation Centres other than ADR Centres	:	18
(C)	Number of Mediators (Total of both in ADR Centres and Mediation Centres)	:	98

**DISPOSAL**

		Report
<b>A</b>	Number of cases pending in the beginning of the months	129
<b>B</b>	No. of cases received during the months	131
<b>C</b>	Cases settled through Mediation	09
<b>D</b>	Cases returned as not settled	126
<b>E</b>	Non-starter cases which were returned as mediation could not commenced	12
<b>F</b>	No. of Connected cases	-
<b>G</b>	No. of Cases pending at the end of the month	113

\*\*\*\*\*

**TRAINING PROGRAMMES HELD IN THE PERIOD OF**  
**OCTOBER 2022 TO DECEMBER 2022**  
**AT**  
**UTTARAKHAND JUDICIAL AND LEGAL ACADEMY,**  
**BHOWALI, NAINITAL**

<b>S. No.</b>	<b>Name of Training Programmes/ Workshops</b>	<b>Duration</b>
1.	One day Workshop for ADJs and ASPs on MACP (IIIrd Phase) (Virtual Mode)	01.10.2022 (One day)
2.	Foundation Training Programme for Newly Recruited Civil Judges (J.D.) 2019 Batch (IIIrd phase of Institutional Training) (Physical Mode)	01.07.2022 to 05.10.2022 (Two and half months plus about 21 days for Uttarakhand Darshan)
3.	Training of all Judicial Officers of State Judiciary on triple method of Plea Bargaining, Compounding of offences and under the Probation of Offenders Act, 1958 (Ist Phase) (Virtual Mode)	10.10.2022 (One day)
4.	Training of all Judicial Officers of State Judiciary on triple method of Plea Bargaining, Compounding of offences and under the Probation of Offenders Act, 1958 (IInd Phase) (Virtual Mode)	12.10.2022 (One day)
5.	Training of all Judicial Officers of State Judiciary on triple method of Plea Bargaining, Compounding of offences and under the Probation of Offenders Act, 1958 (IIIrd Phase) (Virtual Mode)	14.10.2022 (One day)
6.	*Advocate/Advocate Clerk E-courts Programme at Taluk/Village (IInd Phase) (Virtual Mode)	15.10.2022 (One day)

7.	Training of all Judicial Officers of State Judiciary on triple method of Plea Bargaining, Compounding of offences and under the Probation of Offenders Act, 1958 (IVth Phase) (Virtual Mode)	18.10.2022 (One day)
8.	Training of all Judicial Officers of State Judiciary on triple method of Plea Bargaining, Compounding of offences and under the Probation of Offenders Act, 1958 (Vth Phase) (Virtual Mode)	19.10.2022 (One day)
9.	Training of all Judicial Officers of State Judiciary on triple method of Plea Bargaining, Compounding of offences and under the Probation of Offenders Act, 1958 (VIth Phase) (Virtual Mode)	20.10.2022 (One day)
10.	*Advocate/Advocate Clerk E-courts Programme at Taluk/Village (IIIrd Phase) (Virtual Mode)	22.10.2022 (One day)
11.	*Master Trainer Programme for New Master trainers (Virtual Mode)	02.11.2022 to 03.11.2022 (Two days)
12.	*Training Programme on Digitization at High Court level (Virtual Mode)	06.11.2022 (One day)
13.	Refresher Course for Civil Judge (Jr. Div.) 2018Batch (Physical Mode)	01.11.2022 to 15.11.2022 (15 days)
14.	Judicial Conference on Human Trafficking, Gender Justice & Upliftment of Weaker Sections of Society (Hybrid Mode)	19.11.2022 to 20.11.2022 (Two days)
15.	Training Programme for Newly Promoted Civil Judges (Sr. Div.) Cadre (Physical Mode)	21.11.2022 to 25.11.2022 (Five days)

16.	*Programme for Technical staffs of High Court Hardware & Software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc (Virtual Mode)	03.12.2022 to 04.12.2022 (Two days)
17.	Two days Training Programme for DLSA Secretaries (Physical Mode)	12.12.2022 to 13.12.2022 (Two days)
18.	Two days Workshop on Narcotic Drugs and Psychotropic Substances Act, 1985 for DJs & ADJs (Physical Mode)	15.12.2022 to 16.12.2022 (Two days)
19.	Knowledge Exchange (Excursion) Programme for newly recruited Judicial Officers in the cadre of Civil Judge and Judicial Magistrate First Class (Batch 2021) of Gujarat State (Physical Mode)	12.12.2022 to 17.12.2022 (Six days)
20.	*Computer Skill enhancement Programme- Level I & II (Virtual mode)	17.12.2022 to 18.12.2022 (Two days)
21.	Two days Special Training Programme for Judges of CJM/ ACJM {Civil Judge (Sr. Div.) Cadre}, DFOs, SDOs, and Senior Range Officers on Wildlife Protection and Forest Laws (Physical Mode)	22.12.2022 to 23.12.2022 (Two days)

\*\*\*\*\*



Judicial Conference on Human Trafficking, Gender Justice and Upliftment of Weaker Section of Society (Hybrid mode) from 19.11.2022 to 20.11.2022



Judicial Conference on Human Trafficking, Gender Justice and Upliftment of Weaker Section of Society (Hybrid mode) from 19.11.2022 to 20.11.2022



Knowledge Exchange (Excursion) Programme for newly recruited Judicial Officers in the cadre of Civil Judge and Judicial Magistrate First Class (Batch 2021) of Gujarat State (Physical Mode) from 12.12.2022 to 17.12.2022

**INSTITUTION, DISPOSAL AND PENDENCY OF CASES****HIGH COURT OF UTTARAKHAND****(From 01.10.2022 to 31.12.2022)**

						<b>Pendency (As on 01.10.2022)</b>		
						<b>Civil Cases</b>	<b>Criminal Cases</b>	<b>Total Pendency</b>
						<b>24845</b>	<b>18464</b>	<b>43309</b>
<b>Institution ( 01.10.2022 to 31.12.2022)</b>			<b>Disposal (01.10.2022 to 31.12.2022)</b>			<b>Pendency (As on 31.12.2022)</b>		
<b>Civil Cases</b>	<b>Criminal Cases</b>	<b>Total Institution</b>	<b>Civil Cases</b>	<b>Criminal Cases</b>	<b>Total Disposal</b>	<b>Civil Cases</b>	<b>Criminal Cases</b>	<b>Total Pendency at the end of 31.12.2022</b>
<b>2364</b>	<b>2539</b>	<b>4903</b>	<b>1574</b>	<b>2126</b>	<b>3700</b>	<b>25635</b>	<b>18877</b>	<b>44512</b>

\*\*\*\*\*



**DISTRICT COURTS****(From 01.10.2022 to 31.12.2022)**

SL. No	Name of the District	Civil Cases				Criminal Cases				Total Pendency at the end of 31.12.2022
		Opening Balance as on 01.10.22	Institution from 01.10.22 to 31.12.22	Disposal from 01.10.22 to 31.12.22	Pendency at the end of 31.12.22	Opening Balance as on 01.10.22	Institution from 01.10.22 to 31.12.22	Disposal from 01.10.22 to 31.12.22	Pendency at the end of 31.12.22	
1.	Almora	417	106	100	423	1808	731	862	1677	2100
2.	Bageshwar	161	57	81	137	620	397	342	675	812
3.	Chamoli	375	86	93	368	1143	540	530	1153	1521
4.	Champawat	262	69	64	267	3064	1349	1565	2848	3115
5.	Dehradun	11701	2603	2669	11635	105181	17820	25876	97125	108760
6.	Haridwar	11783	1700	1644	11839	70497	20073	21786	68784	80623
7.	Nainital	4108	613	559	4162	21682	7983	8025	21640	25802
8.	Pauri Garhwal	1193	288	261	1220	5906	1296	1351	5851	7071
9.	Pithoragarh	556	87	148	495	2967	1786	1669	3084	3579
10.	Rudraprayag	104	34	15	123	718	488	684	522	645
11.	Tehri Garhwal	417	167	135	449	2777	1384	1440	2721	3170
12.	Udham Singh Nagar	6114	1283	1340	6057	62441	12919	12632	62728	68785
13.	Uttarkashi	696	192	191	697	2052	916	954	2014	2711
	<b>Total</b>	<b>37887</b>	<b>7285</b>	<b>7300</b>	<b>37872</b>	<b>280856</b>	<b>67682</b>	<b>77716</b>	<b>270822</b>	<b>308694</b>

\*\*\*\*\*

**FAMILY COURTS**  
**(From 01.10.2022 to 31.12.2022)**

SL. No	Name of the Family Court	Civil Cases				Criminal Cases				Total Pendency at the end of 31.12.2022
		Opening Balance as on 01.10.22	Institution from 01.10.22 to 31.12.22	Disposal from 01.10.22 to 31.12.22	Pendency at the end of 31.12.22	Opening Balance as on 01.10.22	Institution from 01.10.22 to 31.12.22	Disposal from 01.10.22 to 31.12.22	Pendency at the end of 31.12.22	
1.	Almora	146	46	35	157	155	37	28	164	321
2.	Dehradun (Pr. J.F.C)	594	350	133	811	310	126	34	402	1213
3	Dehradun (J.F.C)	555	42	113	484	427	47	65	409	893
4.	Dehradun (Addl.J.F.C)	624	32	106	550	401	25	60	366	916
5.	Rishikesh	261	50	67	244	187	36	37	186	430
6.	Vikasnagar	193	71	62	202	315	79	67	327	529
7.	Nainital	273	60	66	267	391	34	71	354	621
8.	Haldwani	486	122	144	464	856	119	155	820	1284
9.	Haridwar	965	182	233	914	1090	158	176	1072	1986
10.	Roorkee	1275	202	494	983	1361	128	418	1071	2054
11.	Laksar	161	51	56	156	222	35	34	223	379
12.	Kotdwar	249	72	47	274	436	72	61	447	721
13.	Pauri Garhwal	108	34	37	105	91	26	40	77	182
14.	Tehri Garhwal	61	52	50	63	56	17	32	41	104
15.	Rudrapur-1 U.S.Nagar	370	134	135	369	550	91	93	548	917
16.	Rudrapur-2	165	40	54	151	157	29	23	163	314
17.	Kashipur	545	79	86	538	592	114	89	617	1155
18.	Khatima	302	75	118	259	359	71	91	339	598
	<b>Total</b>	<b>7333</b>	<b>1694</b>	<b>2036</b>	<b>6991</b>	<b>7956</b>	<b>1244</b>	<b>1574</b>	<b>7626</b>	<b>14617</b>

\*\*\*\*\*

## **TRANSFER OF THE JUDICIAL OFFICERS**

<b>Sl. No.</b>	<b>Name &amp; Designation of the Officer</b>	<b>Place of Transfer</b>	<b>Date of Order</b>
<b>1.</b>	Shri Dhananjay Chaturvedi, Secretary (Law)-cum-L.R., Government of Uttarakhand.	District & Sessions Judge, Chamoli	24.11.2022
<b>2.</b>	Ms. Krishtika Gunjyal, Civil Judge (Jr. Div.), Purola, District Uttarkashi.	To hold Camp Court at Barkot, District Uttarkashi for a week in a month till further orders or regular appointment of the Presiding Officer in the Court of Civil Judge (Jr. Div.), Barkot, District Uttarkashi.	05.12.2022
<b>3.</b>	Shri Vikas Kumar, Civil Judge (Jr. Div.), Barkot, District Uttarkashi.	Judicial Magistrate, Vikasnagar, District Dehradun.	05.12.2022
<b>4.</b>	Shri Dhananjay Chaturvedi, presently attached with Hon'ble High Court of Uttarakhand, Nainital.	District & Sessions Judge, Chamoli	19.12.2022

\*\*\*\*\*

**NOTIFICATIONS OF HIGH COURT OF UTTARAKHAND**  
**FROM OCTOBER 2022 TO DECEMBER 2022**

No.324/UHC/Admin.A/2022

Dated: Oct. 01, 2022

In exercise of powers conferred U/s 11(3) of the Code of Criminal Procedure 1973, following Judicial Officers of the rank of Civil Judge (Jr. Div.), Batch-2019, are hereby conferred with the powers of Judicial Magistrate 1<sup>st</sup> Class from 06.10.2022, to exercise these powers within the districts where they remain posted:

S.No.	Name of the Officer
1.	Ms. Udisha Singh
2.	Shri Adarsh Tripathi
3.	Ms. Anju
4.	Ms. Harshita Sharma
5.	Ms. Sneha Narang
6.	Ms. Priyanshi Nagarkoti
7.	Ms. Gulistan Anjum
8.	Ms. Priya Shah
9.	Ms. Aaysha Farheen
10.	Ms. Jahan Ara Ansari
11.	Shri Nitin Shah
12.	Shri Santosh Pachhmi
13.	Shri Samshad Ali
14.	Shri Devansh Rathore
15.	Shri Siddhartha Kumar
16.	Ms. Alka
17.	Shri Nawal Singh Bisht

**By Order of the Court**

No.325/UHC/Admin.A/2022

Dated: Oct. 01, 2022

In exercise of powers conferred by Sub Section (2) of Section 19 of “**The Bengal, Agra and Assam Civil Courts Act, 1887 as amended upto date**” [also applicable to the State of Uttarakhand], the High Court is pleased to direct that following 17 officers of Civil Judge (Jr. Div.) Batch-2019, posted in the State of Uttarakhand, shall have jurisdiction to try Civil Suits of pecuniary value not exceeding Rs. 3.00 Lakh, from 06.10.2022.

S.No.	Name of the Officer
1.	Ms. Udisha Singh
2.	Shri Adarsh Tripathi
3.	Ms. Anju
4.	Ms. Harshita Sharma
5.	Ms. Sneha Narang
6.	Ms. Priyanshi Nagarkoti
7.	Ms. Gulistan Anjum
8.	Ms. Priya Shah
9.	Ms. Aaysha Farheen
10.	Ms. Jahan Ara Ansari
11.	Shri Nitin Shah
12.	Shri Santosh Pachhmi
13.	Shri Samshad Ali
14.	Shri Devansh Rathore
15.	Shri Siddhartha Kumar
16.	Ms. Alka
17.	Shri Nawal Singh Bisht

By Order of the Court

**No. 338/UHC/Admin.A/2022****Dated: November 03 , 2022.****THE UTTARAKHAND HIGH COURT ELECTRONIC TRUE COPY RULES,  
2022**

In exercise of the powers conferred under Articles 225 and 227 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Uttarakhand hereby makes, with the approval of the Governor of the State of Uttarakhand, the following Rules for obtaining online certified copy of judgments and orders of the High Court of Uttarakhand as well as the courts subordinate thereto:

**1. Short Title, Applicability and Commencement:**

- 1.1. These Rules shall be called the Uttarakhand High Court Electronic True Copy Rules, 2022.
- 1.2. These Rules shall come into force with immediate effect.
- 1.3. These rules shall apply for on-line certified true copy of the Judgments and Orders, passed in any proceeding, whether pending or decided, in the High Court of Uttarakhand, Nainital and all the District Courts subordinate to it.
- 1.4. These Rules shall amend to the extent of conflict, and consolidate the existing Rules and Practice Directions, including those prescribed in (1) the Allahabad High Court Rules 1952 (Rules of Court 1952), and other Rules governing the Procedure of the High Court, (2) General Rules (Civil) 1957, and the corresponding Circulars/Orders of the High Court of Uttarakhand, and, (3) General Rules (Criminal) 1977, and the corresponding Circulars/Orders of the High Court of Uttarakhand.

**2. Definitions:**

- 2.1. **“BAR Code”** means a small image of lines (bars) and spaces used for representing data in a visual, machine-readable form.
- 2.2. **“Court”** shall mean either the High Court or a District Court.
- 2.3. **“District Court”** means a Court subordinate to the High Court of Uttarakhand.
- 2.4. **“Electronic True Copy”** or **“eTrue copy”** means a copy of any Judgment or Order of the

Court issued under these Rules.

**2.5. “High Court”** means the High Court of Uttarakhand, Nainital.

**2.6. “QR Code”** means Quick Response Code.

### **3. Any person can apply for eTrue copy:**

3.1 An eTrue Copy can be obtained by any person.

### **4. Steps in generating an eTrue copy:**

4.1. An eTrue Copy of a Judgment or Order of the Court can be obtained from link to the eTrueCopy module available on the official website or the official smartphone app of the High Court, or the District Court, as the case may be.

4.2. A person desirous of obtaining an eTrue Copy of a Judgment or Order shall provide following details on the eTrue Copy module:

- a. Name
- b. Mobile Number
- c. E-mail, if any
- d. Details of the Applicant.

4.3. An eTrue copy of the particular order/judgment may also be shared on the e-mail, if it is provided by the applicant.

### **5. Contents of the eTrue copy:**

5.1 Every eTrue copy generated through the process as mentioned in Rule 4 shall consist of a memo page along with the copy of judgment/order.

5.2. The memo page shall consist of a 20 digit Bar Code, a Special Code below the 20 digit BarCode, QR Code and a Seal of the “Court” with date of issue for the purpose of future authentication from National Judicial Data Grid Database.

5.3. Every page of the judgment/order generated as eTrue copy shall contain a QR Code by means of which the contents and authenticity of the judgment/order can be verified from the National Judicial Data Grid (NJDG) portal.

5.4. The memo page and each page of eTrue copy shall bear the following statement:

“True copy of the Judgment/Order. It is issued under the Uttarakhand High Court Electronic True Copy Rules, 2022 to .....

## **6. Legal effect of eTrue copy:**

6.1. An eTrue Copy shall be deemed to be a certified copy for all purposes including judicial work, unless the context otherwise requires.

**By Order of the Court**

**No. 342/UHC/Admin.A/2022**

**Dated: November 05, 2022.**

In exercise of the powers conferred by Article 225 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Uttarakhand has been pleased to make following amendments in Rules of the Court, 1952 to recognize Communication received through FASTER System as per directions of Hon'ble Supreme Court of India, in Suo Moto Writ Petition

(C) No.4/2021, IN RE: DELAY IN RELEASE OF CONVICTS AFTER GRANT OF BAIL :-

### **“Amendments in Rules of the Court, 1952”**

#### **I. Sub-rule-(3) is inserted in Rule-43 of Chapter XVIII -**

(3) e-Authenticated copies of the Interim Orders, Stay Orders, Bail Orders and Record of Proceedings of the Supreme Court of India and High Court of Uttarakhand, communicated to the duty holders through the FASTER (Fast and Secure Transmission of Electronic Records) System via secured email domain i.e., [xxxx@jcn.nic.in](mailto:xxxx@jcn.nic.in), shall be recognized for due compliance and execution by all the duty holders.

#### **II. Rule- 44A is inserted after Rule-44 of Chapter XVIII -**

**44A- e-Authenticated copies of Interim Orders, Stay Orders, Bail Orders and Record of Proceedings received through FASTER System-**

(1) District Judge shall be responsible to receive, acknowledge the receipt and to send compliance report, of the orders of the Hon'ble Supreme Court and the High Court of Uttarakhand, sent through



the FASTER system via secured email domain i.e.,[xxxx@jcn.nic.in](mailto:xxxx@jcn.nic.in).

- (2) The District Judge, on being communicated of an e-Authenticated copy of Interim Order, Stay Order, Bail Order and Record of Proceedings through the FASTER System, shall, also forward such e-Authenticated copy to the concerned Court for due compliance/execution without delay.

These amendments shall come into force with immediate effect.

**By Order of the Court**

**No. 343/UHC/Admin.A/2022**

**Dated: November 05, 2022.**

In exercise of powers conferred by Article 227 (2) of the Constitution of India, the High Court of Uttarakhand, Nainital, with the approval of the Governor of Uttarakhand, is pleased to make the following amendments in General Rules (Criminal), 1977 and General Rules (Civil), 1957 (applicable to Uttarakhand under U.P. Reorganization Act, 2000).

**“Amendment in General Rules (Criminal), 1977”**

**I. Rule 99-A is inserted after Rule-99 :**

**99- A: Duty of District Judge and Trial Court on receiving e-Authenticated copy through the FASTER SYSTEM**

- (1) e-Authenticated copies of Interim Orders, Stay Orders, Bail Orders and Record of Proceedings of the Supreme Court of India, and the High Court of Uttarakhand, communicated to the duty holders through the FASTER (Fast And Secure Transmission of Electronic Records) System via the secured e-mail domain i.e. [xxxx@jcn.nic.in](mailto:xxxx@jcn.nic.in) , shall be recognized for due compliance and execution, without delay.
- (2) As soon as an e-Authenticated copy of an Interim Order , Stay Order, Bail Order or Record of Proceedings of the Supreme Court of India, or the High Court of Uttarakhand is communicated to the District Judge through the FASTER SYSTEM via secured e-mail domain, i.e. [xxxx@jcn.nic.in](mailto:xxxx@jcn.nic.in), the latter shall be responsible to receive, acknowledge the receipt and to send compliance report of such order or Record of Proceeding to the Hon’ble Supreme Court or the High Court of Uttarakhand, as the case may be.

- (3) The District Judge, where such order or Record of Proceeding, relates to any other Court in the District, other than her/his own Court, shall, also forward such e- Authenticated copy received through the FASTER SYSTEM to such other Court.

## II. Amendment in Rule 102

Present Rule 102 is renumbered as 102 (1) and a new Sub-rule (2) is inserted as follows:

- (3) The communication of e-Authenticated copies of Interim Order, Stay Order, Bail Order or Record of Proceedings, through the FASTER (Fast and Secure Transmission of Electronic Records) System shall be recognized immediately for due compliance and execution by all the duty holders, without delay.

### “Amendment in General Rules (Civil), 1957”

#### **I. Rule 100-A is inserted after Rule 100 as follows:**

#### **100A: Duty of District Judge and Trial Court on receiving e-Authenticated copy through the FASTER SYSTEM**

- (1) e-Authenticated copies of Interim Orders, Stay Orders, and Record of Proceedings of the Supreme Court of India, and the High Court of Uttarakhand, communicated to the duty holders through the FASTER (Fast And Secure Transmission of Electronic Records) System via the secured e-mail domain i.e. xxxx@jcn.nic.in, shall be recognized for due compliance and execution, without delay.
- (2) As soon as an e-Authenticated copy of an Interim Order, Stay Order, or Record of Proceedings of the Supreme Court of India, or the High Court of Uttarakhand is communicated to the District Judge through the FASTER SYSTEM via secured e-mail domain, i.e. xxxx@jcn.nic.in, the latter shall be responsible to receive, acknowledge the receipt and to send compliance report of such order or Record of Proceeding to the Hon’ble Supreme Court or the High Court of Uttarakhand, as the case may be.
- (3) The District Judge, where such order or Record of Proceeding, relates to any other Court in

the District, other than her/his own Court, shall, also forward such e- Authenticated copy received through the FASTER SYSTEM, to such other Court for compliance/execution.

These amendments shall come into force with immediate effect.

**By Order of the Court**

**No. 347/UHC/Stationery/VIII(a&b)-1/2022**

**Dated: November 15, 2022.**

High Court of Uttarakhand has been pleased to declare 19.11.2022 (Saturday) as non working day for the Hon'ble High Court of Uttarakhand. In lieu thereof, 26.11.2022 (Saturday) shall be the Court Working day for the High Court.

**By order of the Court**

**No. 348/UHC/Admin.B/XVII-98/2011**

**Dated: 17.11.2022**

As per the practice prevailing, Sessions Cases, Criminal Appeals, Criminal Revisions and Bail Applications, pertaining to the Courts of Additional District & Sessions Judges, situated at the outlying stations are filed at the District Headquarter, and thereafter these cases are transferred/made over to the concerned jurisdictional courts of Additional District & Sessions Judges for trial/hearing. This practice is causing undue hardship to the litigants.

2. Therefore, in order to overcome this hardship being faced by the litigants, Hon'ble the Chief Justice, in view of Section 194, 381(2) and 400 of Cr.P.C. has directed that Sessions Cases, Criminal Appeals, Criminal Revisions and Bail Applications (*except cases of Special Courts jurisdiction and such cases, whose jurisdiction exclusively lies to the Court of District & Sessions Judges*) pertaining to the jurisdiction of Courts at outlying stations shall be received, registered, heard and disposed of by the Court of Additional District & Sessions Judge and if there are more than one Court of Additional District & Sessions Judge, the Senior-Most Additional District & Sessions Judge, situated at the outlying station.

**By order of Hon'ble the Chief Justice**

**No. 349/UHC/Admin.B/XVII-98/2011****Dated: 17.11.2022**

As per the practice prevailing, Civil Appeals, pertaining to the jurisdiction of the Courts of Additional District Judges, situated at the outlying stations, are filed at the District Headquarter, and thereafter these Appeals are transferred to the concerned jurisdictional courts of Additional District & Sessions Judges for hearing. This practice is causing undue hardship to the litigants.

2. Therefore, in order to overcome this hardship being faced by the litigants, Hon'ble the Chief Justice, in view of Section 21(3) of the Bengal Agra and Assam Civil Courts Act, 1887 read with Section 24 of the Code of Civil Procedure, 1908 has directed that Civil Appeals arising out of the judgments, decrees and orders of the Courts of Civil Judges and Senior Civil Judges, situated at the outlying stations, shall, be received, registered, heard and disposed of by the Court of Additional District Judge and if there are more than one Court of Additional District Judge, the Senior-Most Additional District Judge, situated at that outlying station.

**By order of Hon'ble the Chief Justice**

**No.354/UHC/Admin. (A)/2022****Dated: November 22, 2022.**

Sri R.C. Kandpal, Deputy Registrar of the Court is hereby designated as the S.P.I.O. (under the Right to Information Act – 2005) in the establishment of High Court of Uttarakhand, Nainital with immediate effect, in addition to his assigned work.

**By order of Hon'ble the Chief Justice**

**No.361/UHC/Admin. (A)/2022****Dated: December 02, 2022.**

In supersession of Notification No. 356/UHC/Admin. A/2022 dated 24.11.2022, Shri Dhananjay Chaturvedi, Secretary (Law)-cum-L.R., Government of Uttarakhand is repatriated from his present posting with immediate effect and attached to the High Court at Nainital.

Sri Dhananjay Chaturvedi is directed to leave the charge of his present posting, and to report to the High Court at Nainital immediately.

The nomination of Sri Narender Dutt, District & Sessions Judge, Chamoli for the post of Secretary (Law)-cum-L.R., Government of Uttarakhand stands withdrawn.

**By order of the Court**

**No. 364/UHC/Admin.A/2022**

**Dated: December 08, 2022.**

In exercise of the powers conferred under Articles 225 and 227 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Uttarakhand, with the approval of the Governor of the State of Uttarakhand (as intimated vide letter No. 385/XXXVI-A-1/2022-378/2022 dated 08.12.2022 of Addl. Secretary, Law, Govt. of Uttarakhand), hereby makes the following Rules:

**THE UTTARAKHAND COURTS SERVICE OF PROCESSES BY COURIER, FAX AND ELECTRONIC MAIL SERVICE (CIVIL PROCEEDINGS) RULES, 2022.**

**Chapter -1**

**General**

**1. Title:**

These Rules shall be called the Uttarakhand Courts Service of Processes by Courier, Fax and Electronic Mail Service (Civil Proceedings) Rules, 2022.

**2. Commencement:**

These Rules shall come into force with immediate effect.

**3. Application:**

These Rules shall apply to, all civil proceedings including Suits, Applications, Appeals, Revisions or Reviews, Writ Petitions, Testamentary Proceedings, proceedings before the Family Court, pending before the High Court of Uttarakhand or any Court Subordinate to the High Court in Uttarakhand.

**4. Definitions:**

- (a) "Code" means Code of Civil Procedure, 1908
- (b) "Courier" means a proprietorship concern, a firm, a company or a body corporate engaged in the business of delivering postal articles.
- (c) "Recommendation Committee" means the committee constituted by the Chief Justice of

the High Court, consisting of Registrar General, one officer of the High Court not below the rank of Joint Registrar and one officer of the Uttarakhand Higher Judicial Service, for preparing a panel of proposed Approved Couriers.

- (d) “High Court” means the High Court of Uttarakhand.
- (e) “Chief Justice” means the Chief Justice or the Acting Chief Justice of the High Court of Uttarakhand.
- (f) “District Judge” means the District & Sessions Judge in the District of Uttarakhand.
- (g) “Registrar General” means the Registrar General of the High Court of Uttarakhand.
- (h) “Approved Courier” means the Courier on the panel of Approved Couriers.
- (i) “Proof of Delivery” means the report submitted by the Approved Courier, in the format prescribed by these Rules of the service of summons/notices or any other communication of the Court and includes the reasons of non-delivery.
- (j) “Postal Article” includes the envelopes, packets, parcels containing summons, notices, documents or other communications of the Court handed over for service to the Approved Courier with the label “COURT SUMMONS SERVICE”.
- (k) “FAX” (a short form of facsimile) is the telephone transmission of scanned-in printed material (text or images) to a telephone number with a printer or any other output device.
- (l) “Electronic Mail” is a store and forward method of composing, sending, storing and receiving messages in electronic form via a computer based communication mechanism.
- (m) “Electronic Mail Service” means the summons sent in pre-designed template form by electronic mail, digitally signed by the presiding officer of the Court or any other person authorized in this behalf by the High Court or the District Judge, as the case may be.

## **CHAPTER -2**

### **Selection of Courier and service by Courier**

#### **5. Procedure for selecting an Approved Courier:**

- (a) The High Court will invite tenders from the Couriers who desire to be selected as

Approved Couriers, on the terms and conditions laid down in these rules and other directions and instructions issued by the High Court from time to time, within a specified period as given in the notification. The tender will be issued as far as possible in **Form 'A'** appended with these rules.

- (b) The Chief Justice will constitute a 'Recommendation Committee' consisting of:-
- (i) Registrar General, who will head the Committee;
  - (ii) One officer not below the rank of a Joint Registrar; and
  - (iii) One officer of Uttarakhand Higher Judicial Service.
- (c) The Recommendation Committee will prepare a panel of all the proposed Approved Couriers taking into consideration:-
- (i) reputation of the Courier;
  - (ii) past record of the Courier;
  - (iii) structure of the organization of the Courier and its network including the financial capacity and standing;
  - (iv) the experience and capacity of the Courier to provide the desired service;
  - (v) willingness to abide by the terms and conditions as laid down in these rules; and
  - (vi) readiness to fulfill the criterion laid down by the High Court.
- (d) (i) The Recommendation Committee, after preparing the proposed panel will place it before the Chief Justice for consideration and approval of the panel of Approved Couriers. The Chief Justice will examine the entire list of the applicants as well as the proposed panel of Approved Couriers and after examining the same, issue appropriate directions notifying the final panel of selected Approved Couriers.
- (ii) The Registrar General will intimate all the Approved Couriers of their being empanelled.

## 6. **Agreement and Undertaking by a Courier:**

The Approved Courier shall enter into an agreement, with such variations and modifications as may be found necessary in **Form 'B'** and shall also file an undertaking before the Registrar General, stating therein:-

- (a) That the Approved Courier is not a party to any litigation pending before any of the Courts in Uttarakhand and if it is, make a full and complete disclosure of the same.
- (b) That the Approved Courier will be solely responsible for the safety and security of the documents/goods to be delivered by it.

- (c) That the postal article handed over to the Approved Courier will be handled only by its regular employees having reasonable knowledge of English and Hindi language.
- (d) That the Approved Courier would design its 'proof of delivery' in the format approved by the Registrar General.
- (e) That the Approved Courier would necessarily furnish proof of delivery in case of served processes with legible signatures of the recipient or return envelope with a proper report in legible handwriting in case of unserved process within a period of 30 days, under acknowledgement from the Registry. In case of refusal by addressee, the name and designation of the person refusing the article or his relationship with the addressee, shall be clearly mentioned on the unserved article.
- (f) A proof of delivery shall be supported by an affidavit of the person delivering the post.

**7. Procedure for removing the Courier from the panel of Approved Couriers:**

- (a) Name of the Courier will be liable to be removed from the panel if:
  - (i) the Court, which has issued the summons or on whose behalf summons has been issued, finds prima facie the person employed by the Courier to deliver the postal article entrusted to the courier to have filed a false affidavit or given a false report, as the case may be.
  - (ii) it is found that the Courier is not providing the service up to the expectation of the litigants or advocates or the Court.
  - (iii) it is found that the Courier has been rendering deficient service.
  - (iv) it is found that the Courier has made false statement in the application.
  - (v) it is found that the Courier has done something which may be considered as sufficient ground to remove the Courier from the panel.
- (b) As soon as it comes to the knowledge of the Registrar General that the Courier has acted in violation of Rule 7(a), or it is brought to his knowledge that the Courier has done something which makes the Courier liable to be removed under this Rule, he will make an inquiry in this respect himself, or depute anyone to make an inquiry in this respect. If the Registrar General comes to the conclusion that the Courier has done something which makes it liable to be removed from the panel, he will issue notice to, and call for an explanation of the Courier as to why it should not be removed. The violation under



Rule 7(a) shall be clearly spelt out in the notice. The Registrar General shall place the reply, if any, received from the Courier proposed to be removed, along with his recommendations before the Chief Justice.

- (c) The Chief Justice, after going through the recommendations of the Registrar General, reply, if any, submitted by the Courier and on making such further inquiries as the Chief Justice may consider appropriate, may approve the recommendations of the Registrar General for the removal of the Courier from the panel of Approved Couriers, or pass such orders and give such directions as the Chief Justice may consider appropriate.
- (d) In case of recommendation of removal of the Courier being approved by the Chief Justice, name of the Courier shall be removed from the panel of Approved Couriers and the Registrar General shall inform the said Courier and all others concerned, accordingly.

### **CHAPTER -3**

#### **Service by Fax**

#### **8. Parties to provide Fax number, if desire to serve the other party by Fax:**

A party desirous of sending the process by Fax shall provide the Fax Number of the other party whom it would like to serve by Fax.

#### **9. Process by Fax to bear the number of pages faxed with process:**

The process being sent by Fax will bear the note that the same is being sent by Fax, with or without documents. In case the documents are also being sent by Fax, the number of pages being sent shall also be mentioned on the process.

#### **10. Party to bear cost of process to be sent by Fax:**

In case a party is permitted to send the process by Fax, such party shall bear the cost of sending the process and the documents, if any, sent along with it. The party sending the process shall submit the receipt of having sent the Fax to the Court without any delay, along with an affidavit in support of having sent the process by Fax.

**11. Fee for sending process/documents by Fax using Court facility:**

Where the process is to be sent with or without the documents, by a facility provided by the High Court, the party shall be asked to deposit fee at such rate as may be determined by the High Court for itself, and the District Courts.

**CHAPTER -4****Service by 'Electronic Mail Service'****12. Parties to provide Electronic Mail Address:**

Parties shall provide Electronic Mail Addresses of self, and all other party(ies), to enable service of process by Electronic Mail Service. The party shall file an affidavit in Court stating that the Electronic Mail Address of self, and all other party(ies) given by him, is correct to the best of his knowledge. If the same is not available/known to him, the party shall state so in the affidavit.

Provided that the Electronic Mail Service Address shall be updated by the parties from time to time.

**13. Digitally signed process to be sent at the given electronic mail address by using pre-designed templates:**

The process, digitally signed by the Presiding officer of the Court, or any other officer authorized by the High Court or the District Judge in this behalf, as the case may be, will be sent at the given electronic mail address of the other party by using the pre-designed templates, designed in accordance with the formats provided in Appendix B of the Code of Civil Procedure, 1908, or in the form as directed by the Court, with the scanned images of the documents. The bouncing of the electronic mail shall not constitute valid service.

**14. Fee for sending process/documents by Electronic Mail Service to be deposited:**

The process would be sent by Electronic Mail Service after the party has deposited the fee, at such rate, as may be determined by the High Court for itself and the District Court.

**15. Parties to provide Mobile Phone/Cell numbers:**

Parties shall provide Mobile Phone/Cell numbers of self, and all other party(ies). The party shall file affidavit in Court stating that the Mobile Phone/Cell numbers of self, and all other party(ies) given by him, is correct to the best of his knowledge. If the same is not available/known to him, the party shall state so in the affidavit.

**CHAPTER -5  
Miscellaneous****16. Summonses to witnesses:**

The provisions of these rules shall apply to summonses to give evidence, or to produce documents or other material objects.

**17. Notices or other communication during the proceedings:**

The court may direct that a notice or any other communication to any of the parties to the suit or any civil proceeding before it, may be sent by Courier, Fax or Electronic Mail Service in the manner and in the format it may consider appropriate. Such notices or communications sent by the Electronic Mail Service shall be digitally signed by the Court or by any Officer authorized in this behalf.

**18. Parties may voluntarily apply to be served by Fax or Electronic Mail Service:**

During the trial/progress of the case, any of the party to the suit or civil proceedings, may file an application in writing giving its Fax number or the electronic mail address, or both, with the request that it may be served with the notices of the Court or any other communication under the Code at the given Fax number or the designate electronic mail address. Any notice or communication sent at the said number or address will constitute a valid service of such notice or the communication on such party.

**19. Saving of the powers of the Court:**

Nothing in these rules shall be deemed to limit or otherwise affect the power of the Court relating to service of summons or notices or other communications as given in the Code or any other law for the time being in force.

THE UTTARAKHAND COURTS SERVICE OF PROCESSES BY COURIER, FAX AND ELECTRONIC MAIL SERVICE  
(CIVIL PROCEEDINGS), RULES, 2022

**FORM 'A'**

**HIGH COURT OF UTTARAKHAND**  
**GENERAL BRANCH**

LAST DATE OF TENDER: \_\_\_\_\_

No.

Dated:

**NOTICE INVITING TENDERS**  
**FOR COURIER SERVICES**

Sealed tenders are invited, as per Proforma enclosed herewith, from reputed firms, companies or other Body Corporate in the field of courier services for awarding of contract for Courier Services for delivery of letters, notices/summons, parcels etc. dispatched from High Court of Uttarakhand and Courts Subordinate to it to every nook and corner of the country and outside India.

Preference will be given to the Courier having features such as security, speed, tracking, specialized and individualized service, committed delivery time and large network throughout the country, including remote areas as well as adequate arrangements for service outside India.

**TERMS AND CONDITIONS**

- 1.** The tenderer shall be required to furnish details about his present business, permanent address, complete networking in the country and outside India, audited accounts for the past three years, experience in the field of courier services and list of valued/important clients and litigation, if any, pending before any of the Courts in Uttarakhand in which it is a party, compulsorily as per Annexure 'A'.
- 2.** Two separate sealed envelopes should be used for submitting (i) tender and (ii) earnest money, on each envelope superscribing (a) Tender For Courier Services, and (b) Earnest Money for Courier Services.
- 3.** The tenderers are required to quote their lowest competitive rates for courier services to be provided throughout India and outside India. Separate rates may be quoted for local delivery, inland delivery outside Uttarakhand, and delivery in other countries.
- 4.** The rates quoted by the tenderer for courier services should be valid for a period of one year from the date of acceptance.

5. The tenderers are required to send their tender along with a demand draft of Rs. 20,000/- ( Rupees Twenty Thousand only) drawn in favour of the “Registrar General, High Court of Uttarakhand” as earnest money, which will be refunded to the unsuccessful tenderers on their written request for refund after the tender is finalised. Name of the firm, telephone number and ‘Courier Services’ may be written on the reverse side of the demand draft.
6. The successful tenderer shall have to deposit Rs. 40,000/- (Rupees Forty Thousand only) as Performance Security Deposit within one week from the date of receipt of acceptance letter after adjusting Rs. 20,000/- already deposited with the tender as Earnest Money, which will be refunded on completion of the contractual period successfully, and after two months from the payment of last bill.
7. The number of letters, notices/summons, parcels may decrease/increase depending upon the exigency/requirement and all the letters, notices/summons/parcels may not necessarily be sent through courier.
8. The Courier will be solely responsible for the safety and security of the documents/goods to be delivered by them.
9. Payment of the work done shall be made on monthly bill basis after presentation of the bill subject to submitting proof of delivery or returned envelope to the Court.
10. The service provider will have to necessarily furnish proof of delivery in case of served processes with legible signatures of the recipient or return envelope with a proper report in legible handwriting in case of unserved process within a period of 30 days, under acknowledgement from the Registry. In case of refusal by the addressee, the name and designation of the person refusing the article or his relationship with the addressee, shall be clearly mentioned on the unserved article.
11. The proof of delivery would be signed by the person who delivers the post and also counter signed by the responsible officer of the Courier posted at the counter located in the Court’s complex.
12. With every proof of delivery returned after the service of postal article, the responsible officer, appointed to manage its counter in the Court’s complex, will file his own affidavit in support of the service of the postal article, or its non- delivery, as the case may be, in the format approved by the Registrar General.
13. No charges shall be paid to the service provider if neither proof of delivery nor unserved letter, notice/summon or parcel is returned back to High Court or any Court Subordinate to the High Court, as the case may be, under acknowledgement within stipulated period

and/or the delivery was not effected without valid reason within stipulated period.

14. There shall be a penalty of Rs. 25/- upon the courier for each consignment for which neither satisfactory proof of delivery, nor returned envelope is provided back to this Court within 30 days from the date of dispatch and the same will be deducted from the bill of current or coming month/security deposit.
15. The courier shall have to collect envelopes from and provide proof of delivery/unserved envelopes to Dispatch/Establishment Section of High Court or any Court Subordinate to the High Court, as the case may be, under acknowledgement.
16. The service provider shall necessarily have to accept, for delivery, all the envelopes/letters/parcels etc. which, in the opinion of the concerned Registrar, High Court of Uttarakhand or any Court Subordinate to the High Court, as the case may be, bear adequate address of the consignee. The Registry will deal with the tenderers directly and no middlemen/agents/commission agents etc. should be asked by the tenderers to represent their cause and they will not be entertained by the Registry.
17. The Registry reserves the right to reject or accept any or all the tenders, wholly or partly, without assigning any reason therefor.
18. Over-writing, over-typing or erasing of the figures are not allowed and shall render the tender invalid if it appears to be doubtful or ambiguous.
19. Even after awarding the said contract, the High Court reserves the right to terminate the same, if the services of the Courier are not found satisfactory, or if the instances covered by clause 14 are exceptionally high during any given period, or in case of deficiency of service, and to entrust the work to another Courier and to recover the entire expenses for tender from the Courier who committed default.
20. The High Court also reserves the right to terminate the contract if it considers so necessary for any administrative reasons.  
Interested parties may send their sealed tender in two separate sealed envelopes, one for submitting the tender and another containing Earnest Money, on each envelope superscribing (i) Tender for Courier Services and (ii) Earnest Money for Courier Services addressed by name to the undersigned so as to reach on or before ..... upto.....p.m. which will be opened at p.m..... on the same day in Room No..... by the Recommendation Committee constituted for the purpose before the tenderers or their authorized representatives who may wish to remain present. The tenders received after due date and/ or time and/or without Earnest Money shall not be entertained.

**ANNEXURE 'A'**

**HIGH COURT OF UTTARAKHAND**

**GENERAL BRANCH**

No:

Dated:

**PROFORMA**

**TO BE SUBMITTED BY THE TENDERERS WITH REFERENCE  
TO NOTICE INVITING TENDER FOR COURIER SERVICES**

1. Name of the Courier Service:
2. Postal Address:  
Fax No. & E-mail ID
3. Mobile/Phone number with the  
name of the contact person:
4. Permanent Address:
5. Details of litigation, if any, pending before any  
of the Courts in Uttarakhand in which it is a party:
6. Name and addresses of all your establishments/  
Offices in the country and outside India along  
with telephone numbers, Fax No., E-mail ID,  
name of contact persons and total number of staff  
members at each establishment/office:
7. Period from which you have been running  
Courier Services:
8. Whether capable to deliver letters, notices/  
summons Parcels etc. in far flung/remote  
areas in the country and outside India:
9. Minimum and maximum time required  
for delivery of letters, notices/summons,  
parcels etc.:
10. Quote your competitive rates compulsorily as per below format (excluding service tax and  
education cess):

Sl.No.	Destination	Upto 250 gms.	Upto 500 gms.	Above 500 gms.
1	Local			
2	Uttar Pradesh			
3	Himachal Pradesh			
4	National Capital Region (NCR)			
5	Punjab			
6	Haryana			
7	Rajasthan			
8	Chandigarh			
9	Rest of India			
10	Outside India			

11. Are you having On-line Tracking Facility and large network throughout the country, as well as adequate arrangements for service outside India, if so, give details:
12. List of your valued/important clients alongwith telephone numbers and names of contact persons:
13. Turnover of past three years:

SIGNATURE.....

(with date).....

Name.....

Designation.....

(Rubber stamp of the Company)



THE UTTARAKHAND COURTS SERVICE OF PROCESSES BY COURIER, FAX AND ELECTRONIC MAIL SERVICE  
(CIVIL PROCEEDINGS), RULES, 2022

**FORM 'B'**

**AGREEMENT**

This agreement is entered into at Uttarakhand on this the..... day of..... 20....., between M/s.....(hereinafter called "The Courier") which expression shall unless excluded by or repugnant to the context, include its successors and assignees of the one part and the Registrar General, High Court of Uttarakhand, Nainital (hereinafter called the High Court) which expression shall unless excluded by or repugnant to the context, include its successors and assignees of the other part.

AND WHEREAS pursuant to the abridged publication of a Tender Notice in.....newspaper on.....and on receipt of copy of detailed Tender Notice dated .....by the tenderers inviting tenders for awarding of Contract for Courier Services for delivery of letters, notices/summons, packets etc. to be dispatched from the High Court of Uttarakhand or Courts Subordinate to it, to various parts of the country, including remote areas and outside India, the Courier submitted its tender dated for providing Courier Services in the High Court. The Courier also submitted duly answered and signed prescribed proforma and rate list of their Courier Services, which shall form part and parcel of this agreement (Annexure-1) (hereinafter collectively referred as "Tender") and shall remain binding on the Courier, in so far as terms and conditions in the tender do not conflict with the terms and conditions set out in this Agreement.

AND WHEREAS the Courier, having been found to be suitable for the job and their rates having been approved is being awarded the contract for Courier Services for delivery of letters, notices/summons, parcels etc. dispatched from the High Court or Courts Subordinate to it, to various parts of the country, including remote areas and outside India.

AND WHEREAS parties hereto have agreed to enter into this Agreement for the said job in the manner hereinafter appearing.

NOW THIS AGREEMENT WITNESSETH AS FOLLOWS:

THAT the Courier shall truly and faithfully undertake and complete the job of courier services for delivery of letters, notices/summons, parcels etc. dispatched from the High Court and any Court Subordinate to the High Court, to various parts of the country including remote areas and outside India.

THAT the work shall have to be carried out as per tender and directions of the Registrar General, High Court or any other authorized officer from time to time and more particularly described as under:

1. The Courier shall have to deposit Rs.40,000/-(Rupees forty thousand only) as Performance Security Deposit within one week from the date of receipt of acceptance letter after adjusting Rs.20,000/- already deposited with the tender as Earnest Money, which will be refunded on completion of the contractual period successfully and after two months from the payment of last bill.
2. The number of letters, notices/summons, parcels may decrease/increase depending upon the exigency/requirement and all the letters, notices/summons/parcels may not necessarily be sent through courier.
3. The service provider will be solely responsible for the safety and security of the documents/goods to be delivered by them.
4. Payment of the work done shall be made on monthly bill basis after presentation of the bill subject to submitting proof of delivery or returned envelope to the High Court or any Court Subordinate to the High Court, as the case may be, at the following rates and duly certified by the Assistant Registrar/Deputy Registrar.

Sl.No.	Destination	Upto 250 gms.	Upto 500 gms.	Above 500 gms.
1	Local			
2	Uttar Pradesh			
3	Himachal Pradesh			
4	National Capital Region (NCR)			
5	Punjab			
6	Haryana			
7	Rajasthan			
8	Chandigarh			
9	Rest of India			
10	Outside India			

5. The Courier will have to necessarily furnish proof of delivery in case of served processes with legible signatures of the recipient or return envelope with a proper report in legible handwriting in case of unserved process within a period of 30 days, under acknowledgement from the High Court or any Court Subordinate to the High Court, as the case may be. In case of refusal by addressee, the name and designation of the person refusing the article or his relationship with the addressee, shall be clearly mentioned on the unserved article.
6. Proof of delivery shall be supported by an affidavit of the person delivering the post.
7. No charges shall be paid to the Courier if neither proof of delivery nor unserved letter, notice/summon or parcel is returned back to the High Court or any Court Subordinate to the High Court, as the case may be, under acknowledgement within stipulated period and/or the delivery was not effected without valid reason within stipulated period.
8. There shall be a penalty of Rs.25/- upon the Courier for each consignment for which neither satisfactory proof of delivery nor returned envelope is provided back to the High Court or any Court Subordinate to the High Court, as the case may be, within 30 days from the date of dispatch and the same will be deducted from the bill of current or coming month/security deposit.
9. The courier shall collect envelopes from and provide proof of delivery/unserved envelopes to Dispatch/Establishment Section of the High Court or any Court Subordinate to the High Court, as the case may be, under acknowledgement.
10. The Courier shall necessarily have to accept for delivery, all the envelopes/letters/parcels etc. which, in the opinion of the concerned Registrar, High Court of Uttarakhand or any Court Subordinate to the High Court, as the case may be, bear adequate address of the consignee. The Registry or any Court Subordinate to the High Court, as the case may be, will deal with the Courier directly and no middlemen/agents/commission agents etc. shall be asked by the Courier to represent its cause and they will not be entertained by the Registry.
11. The High Court reserves the right to terminate the contract, if the services of the Courier are not found satisfactory, or that instances covered by clause 8 are exceptionally high during any given period, or in case of deficiency of service, and to entrust the work to another contractor, and to recover the entire expenses for tender from the contractor who committed default.

- 12. The High Court also reserves the right to terminate the contract if it considers so necessary for any administrative reasons.
- 13. The terms and conditions mentioned in the tender notice and the rules framed by the High Court in this regard shall form part and parcel of this agreement.

IN WITNESS WHEREOF the parties have executed this agreement on the date above written.

WITNESSES:

- 1. (Signature of first party)
- 2. (Signature of second party)

\*\*\*\*\*

BY ORDER OF THE COURT  
**REGISTRAR GENERAL**

THE UTTARAKHAND COURTS SERVICE OF PROCESSES BY COURIER, FAX AND ELECTRONIC MAIL SERVICE  
(CIVIL PROCEEDINGS), RULES, 2022

**ANNEXURE “X”**

**Charges for service of process through Fax facility under Rule 11**

Local : Rs. 10/- per page  
S.T.D : Rs. 10/- per page+ STD charges

**Charges for service of process through E-mail facility under Rule 14**

.....

Per process : Rs. 10/- X number of persons to whom the process is to be sent

**Charges for scanning of documents for the purpose of service of process through E-mail**

Per page : Rs. 10/-

**By order of the Court**

**No.371/UHC/Admin.A/2022****Dated: Dec.19, 2022**

Vide D.O. Letter No. 437/XXX-1-2022 dated 19.12.2022 of Shri Shailesh Bagauli, Secretary, Government of Uttarakhand, Dehradun; Shri Narender Dutt, District & Sessions Judge, Chamoli has been appointed as Secretary (Law)-cum-L.R., Government of Uttarakhand, Dehradun. The above stated D.O. Letter reads as under:

“महानिबन्धक, मा0 उत्तराखण्ड उच्च न्यायालय, नैनीताल के पत्र संख्या-5417/XXXII-f-2/Admin.A/2004 दिनांक 12.12.2022 के अनुसार मा0 उच्च न्यायालय द्वारा प्रदत्त संस्तुति के क्रम में आपको सचिव, न्याय एवं विधि परामर्शी, उत्तराखण्ड भासन के पद पर तैनात किये जाने का निर्णय लिया गया है।

2.अनुरोध है कि कृपया नवीन पदभार ग्रहण करने का कष्ट करें।

भवदीय,

( शैलेष बागौली )”

**No.373/UHC/Admin.A/2022****Dated: Dec.21, 2022**

Vide letter No. 2494/XXX(4)/2022-04(15)/2022 dated 12.12.2022, Shri Shailesh Bagauli, Secretary, Personnel & Vigilance Section-04, Government of Uttarakhand has communicated to this Hon'ble Court that Technical resignation of Ms. Shama Nargis, an officer of Civil Judge (Sr. Div.), Cadre of Uttarakhand Judicial Service, has been accepted w.e.f. afternoon of 26.10.2022 for her absorption as Deputy Director (Law), in the Competition Commission of India, New Delhi. The above stated letter reads as under:

“उपरोक्त विषय से सम्बन्धित आपके पत्र दिनांक 14 नवम्बर, 2022 के क्रम में मुझे यह कहने का निदेश हुआ है कि उत्तराखण्ड सरकारी सेवक त्याग पत्र नियमावली, 2003 के नियम -2 के खण्ड (दो) के परन्तुक में दी गयी व्यवस्थानुसार नोटिस की बाध्यता से छुट प्रदान करते हुये, भारतीय प्रतिस्पर्धा आयोग, नई दिल्ली में उप निदेशक विधि के पद पर संविलियन हेतु सुश्री भामा नरगिस, वरिष्ठ न्यायाधीश का, दिनांक 26.10.2022 के अपरान्ह से, तकनीकी त्याग पत्र स्वीकार किया जाता है।

भवदीय,

( शैलेष बागौली )  
सचिव”

\*\*\*\*\*

## CIRCULARS



To,

1. All District Judges,  
Uttarakhand
2. Principal Judge/Judge Family Courts,  
Uttarakhand

No. 4935 /Institution Section/UHC/Nainital/2022 Dated: 27.10.2022

**Subject: Reminder of Circular Letter No. 20/UHC-2002 Dated 10.12.2002.**

Sir,

I am directed to draw your attention to Circular Letter No. 20/UHC-2002 dated 10.12.2002 regarding Maintenance of Record and inform you that strict compliance of the same is desired by the Hon'ble Court. It has been observed that often Lower Court Records are received in shabby state, without proper indexing & without certification, thereby leading to wastage of precious judicial time of the Hon'ble Court. Hon'ble Court has taken note of it expressing its dissatisfaction and has sought that all the lower courts be reminded to adhere to Rules & Guidelines concerned.

2. It is, therefore, reiterated that the records must be maintained as per the concerned Circular Letter(s) issued / in accordance with the General Rules & guidelines. Further, while transmitting record(s) to this Hon'ble Court, it must be ensured that proper indexing is done, reference be also made to General Rules (Criminal) Chapter IV Rule 23, 24, 26, 27, 28, 29, Chapter V Rule 36, Chapter X Rule 91 & Chapter XI Rule 105 and be transmitted only after satisfying compliance. Such record(s) must also accompany a certificate of adherence.

3. I am further to request you to kindly communicate the same to all the concerned to strictly comply the guidelines as in Circular Letter above while transmitting the record(s) to the Hon'ble High Court.



From,

Registrar General,  
High Court of Uttarakhand,  
Nainital.

To,

All the District Judges,  
State Judiciary,  
Uttarakhand.

C.L. No. 3/UHC/Admin. B/XVII-98/2011

Dated: 17.11.2022

**Subject: Regarding Civil Revisions pertaining to the jurisdiction of the Courts of Additional District Judges at the outlying stations.**

Sir,

With regard to the subject noted above, I am directed to request you as under:

**(i)** The District Judges shall create the infrastructure for filing of Civil Revisions in the Court of ADJ situated at the outlying stations.

**(ii)** The office of the Court of Additional District Judges, after taking report of Reader/Munsarim of that Court, shall intimate the mandatory fields required to register the Civil Revision in CIS, to the concerned official in the office of the District Judge for registration of such Civil Revision through electronic mode.

**(iii)** Thereafter, the office of the District Judge shall, on same day place a note mentioning all such Civil Revisions so registered, before the District Judge.

**(iv)** The District Judge at the Headquarter concerned shall transfer all such Civil Revisions, on same day, to the jurisdictional outlying Court for hearing. The transfer order shall be communicated to the concerned outlying Court immediately through electronic mode.

**(v)** The remaining fields in CIS shall be entered by the said outlying Court, wherein the Civil Revision has been transferred”.

2. You are, therefore, requested to do the needful accordingly.





From,

Registrar General  
High Court of Uttarakhand  
Nainital

To,

All the District Judges  
Subordinate to High Court of Uttarakhand

C. L. No. 4 / UHC/Admin.B/ XVII/09/2022 Dated: November 30<sup>th</sup>, 2022

**Subject: Acceptance And Verification Of Surety Bonds.**

Sir,

In supersession of all earlier Circulars and Instructions on the subject noted above, Hon'ble Court is pleased to direct that all surety bonds, submitted in support of bail applications before the court, shall be accepted by the court concerned upon its satisfaction.

Only in cases, where it appears to the court that there is a good reason to get the surety bonds verified, steps for verification shall be undertaken, and not otherwise.

In such cases, the process of verification shall be undertaken, in the first instance, by the court itself by accessing the Bhulekh Web Portals developed by the State Governments.

In any event, verification reports should be obtained from the concerned Police Station within three days at the most.

It is, therefore, requested to circulate it among all the Judicial Officers of your respective judgship for information and strict compliance.

## **RECENT JUDGMENTS OF THE HON'BLE COURTS**

**(01.10.2022 TO 31.12.2022)**

### **Division Bench Judgments**

1. *Writ Petition (PIL) NO. 30 of 2022, Ravi Shankar Joshi vs. Union of India.* [Click to Open](#)

### **Single Bench Judgments**

1. *In Bail Cancellation Application No. 3 of 2022, Gita Ram Nautiyal vs. State of Uttarakhand and another* [\(click to open\)](#)
2. *In Writ Petition (M/S) No. 1907 of 2022, Dr. Dinesh Kumar vs. Smt. Kiran Suri.* [\(click to open\)](#)
3. *In Criminal Revision No. 491 of 2022, Deepak Danu vs. State of Uttarakhand and another.* [\(click to open\)](#)
4. *In Criminal Revision No. 548 of 2022, Manish Panwar vs. State of Uttarakhand and others.* [\(click to open\)](#)
5. *In Writ Petition (S/S) No. 543 of 2021, Navdeep Kumar vs. State of Uttarakhand and others.* [\(click to open\)](#)
6. *In Writ Petition (S/S) No. 1662 of 2021, Rajan Singh Gusain vs. State of Uttarakhand and others.* [\(click to open\)](#)
7. *In Criminal Revision No. 777 of 2019, Ranveer Singh vs. State of Uttarakhand.* [\(click to open\)](#)
8. *In Criminal Revision No. 329 of 2017, Akbar and others vs. State of Uttarakhand and another.* [\(click to open\)](#)

9. *In Writ Petition (M/S) No. 2520 of 2022, Charan Singh and others vs. Smt. Vimla Devi and others.* ([click to open](#))
10. *In Bail Cancellation Application No. 4 of 2020, Sunil Yadav vs. State of Uttarakhand and another.* ([click to open](#))
11. *In Criminal Revision No. 286 of 2022, Satya Prakash Naithani vs. State of Uttarakhand and others.* ([click to open](#))
12. *In Criminal Revision No. 661 of 2022, Charanjeet Sood vs. State of Uttarakhand and others.* ([click to open](#))
13. *In Criminal Revision No. 313 of 2014, Yogendra Singh vs. Sher Singh and another.* ([click to open](#))
14. *In Writ Petition (M/S) No. 2314 of 2022, Odisha State Financial Corporation vs. Vigyan Chemical Industries and others.* ([click to open](#))
15. *In Writ Petition (S/S) No. 331 of 2022, Khushal Singh vs. Union of India and others along with WPSS No. 431 of 2022, Khushal Singh vs. Union of India and others.* ([click to open](#))
16. *In Writ Petition (M/S) No.2554 of 2021, Smt. Vimlesh Pathak and others vs. Ashish Govind Prasad and others.* ([click to open](#))
17. *In Criminal Revision No. 396 of 2017, Shri Gajendra Singh vs. Smt. Reena Balmiki and another.* ([click to open](#))
18. *In Writ Petition (Criminal) No. 1721 of 2022, Kishan Chand vs. State of Uttarakhand and others.* ([click to open](#))
19. *In Writ Petition (Criminal) No. 1959 of 2022, Yogesh Kumar vs. State of Uttarakhand and others.* ([click to open](#))
20. *In Writ Petition (M/S) No. 2999 of 2022, Jagir Singh and others vs. Smt. Kulwant Kaur.* ([click to open](#))

- 21. In Criminal Misc. Application No. 2047 of 2022, Satish Goyal and others vs. State of Uttarakhand through Secretary Home, Dehradun and another. [\(click to open\)](#)**
- 22. In Criminal Misc. Application No. 2471 of 2019, Pawan Kumar Badoni vs. State of Uttarakhand and another. [\(click to open\)](#)**
- 23. In Second Bail Application No. 248 of 2022, Deepak Sharma vs. State of Uttarakhand. [\(click to open\)](#)**
- 24. In Writ Petition (Criminal) No. 1974 of 2022, Ashutosh Negi and others vs. State of Uttarakhand and others. [\(click to open\)](#)**
- 25. In Writ Petition (M/S) No. 98 of 2022, Poonam Tiwari vs. State of Uttarakhand and others. [\(click to open\)](#)**

\*\*\*\*\*